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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH
JODHPUR

O.A.No.55/1996

Date of Order :15.2.1996

Union of India & others

...

Applicants

VERSUS

Kesri Chand & another

...

Respondents

Mr. R.K. Soni

...

Counsel for the applicants.

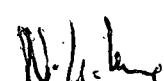
CORAM :

HON'BLE MR. N.K. VERMA, ADMINISTRATIVE MEMBER
HON'BLE MR. RATAN PRAKASH, JUDICIAL MEMBER.

Per Hon'ble Mr. N.K. Verma :

Applicants, Union of India and the Divisional Railway Manager, Northern Railway, Bikaner have filed this application under Section 19 of the Administrative Tribunals Act, 1985 (for short, the Act) praying therein that the impugned order passed by the Central Labour Court, Bikaner dated 4.1.1995 (Annexure A/1) be quashed and set aside. The Hon'ble Supreme Court in a Petition for Special Leave to Appeal (Civil No.20141/95) from the order dated 15.9.94 of this Bench of the Tribunal in O.A.No.345/95 - Divisional Personnel Officer vs. Central Industrial Tribunal, Jaipur & ors., on 6.11.95 has held that the Central Administrative Tribunal has no jurisdiction to entertain an application under Section 19 of the Administrative Tribunals Act against the award/order of the Labour Courts. Since this appeal ~~is~~ cannot be entertained in this Tribunal, let the paper-book be returned to the applicants for seeking remedy before an appropriate legal forum.


(RATTAN PRAKASH)
Judl. Member


(N. K. VERMA
Administrative Member

[CPM]